(d) whether it is also a fact that even after the judgement in a number of cases the wards of such retired Government employees who were allotted quarters from special/separate pools, have not been allotted quarters from General Pool though they were in service prior to the retirement of their parents and were entitled for allotment of general pool accommodation; and

(e) if so, what are the reasons for the victimisation of such employees?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) Yes, Sir.

(b) In identical judgements, the Addl. Distt. & Sessions Judge had set aside eviction orders in two cases where the wards of retired allottees of Government Accommodation were not eligible for General Pool Accommodation and thus not entitled to regularisation/alternative allotment of General Pool accommodation. The judgement of the Addl. Distt. Judge was upheld by the Delhi High Court.

(c) and (d) The Government is appealing to the Supreme Court.

(e) Question of victimisation of employees does not arise.

अनुसूचित जातियों/अनुसूचित जनजातियों के छात्रों के अभिभावकों की आयु सीमा का बढ़ाया जाना

2283. **श्री सुशील बरोंगपा** : क्या कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार अनुसूचित जातियों/अनुसूचित जनजातियों के छात्रों को छात्रवृत्ति दिये जाने की पात्रता के मापदण्ड के मामले में पूर्व सरकार द्वारा लिए गए निर्णय का पुनर्विलोकन करते हुए ऐसे छात्रों के अभिभावकों की आयु सीमा को बढ़ाने का विचार रखती है ; और

(ख) यदि हां, तो उसका ब्यौरा क्या है ?

श्रम और कल्याण मंत्री (श्री रामविलास पासवान) : (क) और (ख) अनुसूचित जातियों तथा अनुसूचित जनजातियों के छात्रों को केन्द्रीय प्रयोजित योजना के अन्तर्गत मैट्रीकोत्तर छात्रवृत्ति के लिए आयु सीमा, रख-रखाव भत्ता आदि का संशोधन किया गया है और 1-7-89 से लागू किया गया है । वर्तमान में इस संबंध में और आगे संशोधन करने का कोई प्रस्ताव नहीं है ।

जनजातीय इलाकों में शराब की व्यापारिक बिक्री को रोका जाना

2284. **श्री सुशील बरोंगपा** : क्या कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या राज्य सरकारों और केन्द्रीय सरकार ने मिल बैठकर यह निर्णय ले लिया है कि जनजातीय इलाकों में शराब के व्यापारिक विक्रय को रोका जाएगा ;

(ख) यदि हां, तो उन बिक्री केन्द्रों को बन्द करने के लिए कोई अन्तिम तारीख निश्चित की जा रही है ; और

(ग) क्या राज्य सरकारें और केन्द्रीय सरकार इन जनजातीय इलाकों में बिना लाइसेंस शराब के उत्पादन और बिक्री की अनुमति गरीब जनजातीय लोगों को देने जा रही है ?

श्रम और कल्याण मंत्री (श्री राम विलास पासवान) : (क) से (ग) राज्य सरकारों को सितम्बर, 1981 में तीन निम्नलिखित दिशा-निर्देश जारी किये गए थे :—

(1) आदिवासी क्षेत्रों में शराब की व्यापारिक विक्रय को समाप्त करना चाहिए ।

(2) अनुसूचित जनजातियों को घर में और धार्मिक तथा अन्य अवसरों पर उपयोग करने के लिए उनकी परम्परागत शराब बनाने की अनुमति दी जाए ।

(3) अनुसूचित जातियों को शराब पीने की आदत से दूर के प्रयास किये जाएं। इस प्रयोजन के लिए सरकारी और गैर सरकारी स्वैच्छिक संगठनों को आदिवासी क्षेत्रों में काम करने के लिए प्रोत्साहन दिया जाए।

उपरोक्त को ध्यान में रखते हुए दिशा-निर्देशों में यह प्रावधान किया गया, कि अनुसूचित जनजातियों को घर, धार्मिक और सामाजिक अवसरों पर अपनी पराम्परागत शराब बनाने की अनुमति दी जाए। परन्तु उन्हें शराब बेचने की अनुमति नहीं है। राज्य सरकार ने कुल मिलाकर इन दिशा-निर्देशों को स्वीकार कर लिया हैं।

Warehousing facilities

2285. SHRI GURUDAS DAS GUPTA: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) in what way the total disbursement received from World Bank for warehousing facilities during the three years ending March 31, 1982 was utilised;

(b) what is the number of godowns owned by the Central Warehousing Corporation, State-wise and what is their storage capacity;

(c) what is the number of private godowns which have been taken on hire by Central Warehousing Corporation and what is their storage capacity; and

(d) what specific steps have been taken by Government to augment the number of godowns and storage capacities?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA): (a) The total disbursement received under the Second Foodgrains Storage Project from the World Bank was utilised for the creation of 35.26 lakh tonnes of storage capacity at 211 centres.

(b) The Central Warehousing Corporation is operating 475 Warehouses throughout the country with a total capacity of 64.44 lakh tonnes. State-wise details of the constructed and hired capacity are indicated in the statement attached. [*See* Appendix VLIII, Annexure No. 98]

(c) The Central Warehousing Corporation has hired godowns at 314 warehouses with a total capacity of 17.67 lakh tonnes.

(d) The Central Warehousing Corporation is expected to complete storage capacity of 1.6 lakh tonnes during the year 1989-90 and another 2.15 lakh tonnes in 1990-91. The State Warehousing Corporations have earmarked construction of godowns of 2.94 lakh tonnes capacity during 1990-91.

The Food Corporation of India is also expected to construct 2.03 lakh tonnes storage capacity during 1990-91.

National council for safety in mines

2286. SHRI GURUDAS DAS GUPTA: Will the Minister of LABOUR be pleased to state:

(a) whether Government have decided to wind up the National Council for Safety in Mines;

(b) if so, the details thereof and reasons therefor;

(c) whether trade unions have lodged strong protest against this decision; and

(d) if so, the details thereof and Government's reaction thereto?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) A decision had been taken in the past to wind up the National Council for Safety in Mines.

(b) Due to lack of resources, the Council was unable to make itself effective. It was felt that the requisite activities in the organised sector be handled by the managements concerned while the organisation of the Director General of Mines Safety could take up the activities for the unorganised sector in the mines.

(c) and (d) Yes, Sir. Representations have been received and these are being looked into.